Central Administrative Tribunal Jabalpur Bench

OA No.480/05

Jabalpur, this the 19th day of May, 2005.

CORAM

<u>Hon'ble Mr.M.P.Singh, Vice Chairman</u> <u>Hon'ble Mr.Madan Mohan, Judicial Member</u>

T.A. Rajakrishnan
Income Tax Officer
Rajnandgaon (Chhattisgarh)

Applicant.

(By advocate Shri A.P.Shrivastava)

Versus

- 1. Union of India through
 Secretary
 Ministry of Finance
 North Block
 New Delhi.
- Chairman
 Central Board of Direct Taxes
 New Delhi
- Chief Commissioner of Income Tax Ayakar Bhawan Hoshangabad Road Bhopal
- 4. Chief Commissioner of Income Tax Ayakar Bhawan Civil Lines Raipur.

Respondents.

(By advocate None)

ORDER (oral)

By M.P.Singh, Vice Chairman



By filing this OA, the applicant seeks a direction to the respondents to decide the appeal of the applicant within a fixed time frame.

2. The brief facts of the case are that the applicant is working as Inspector of Income Tax. Departmental proceedings were initiated against him. On conclusion of the enquiry, the Disciplinary Authority vide order dated 19.12.2002 (Annexure A6) imposed the penalty on the applicant, which reads as under:

"The penalty imposed under rule 11 (iv) of the CCS Rules is withholding of increments for a period of three years. The date of next increment in the case of Shri Rajkrishnan is 1st July, 2003 accordingly, three increments starting from 1st July, 2003 are hereby withheld."

- 3. Thereafter, the applicant filed an appeal on 7.2.03 (Annexure A1) challenging the order of the disciplinary authority. That appeal is still pending, although the applicant has sent a number of reminders to the appellate authority.
- 4. Heard learned counsel for the applicant. Learned counsel of the applicant states that he will be satisfied if directions are given to the disciplinary authority to decide the appeal.
- 5. Accordingly we direct the appellate authority- respondent No.1to consider and decide the appeal of the applicant by passing a speaking, detailed and reasoned order within three months from the date of receipt of a copy of this order.
- 6. Learned counsel of the applicant is directed to send a copy of the petition as well as copy of this order to the respondents immediately.

7. OA is disposed of at the admission stage in the aforesaid terms.

(Madan Mohan) Judicial Member (M.P.Singh) Vice Chairman

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